

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 439/2023

In the matter of:

Sh. Birender Sangwan

...Applicant

Versus

Public Works Department, Delhi & Ors

...Respondents

ND 041/- 28.11.2023

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Filed by



(Satender Kumar)

Sr. Environmental Engineer

Dated: ^m13 November, 2023

Place: Delhi

(1)

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

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In the matter of:

Sh. Birender Sangwan

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**STATUS REPORT ON BEHALF OF DELHI POLLUTION CONTROL
COMMITTEE WITH RESPECT TO ORDER DATED 05.07.2023.**

IT IS MOST RESPECTFULLY SHOWETH:

1. That, this matter was taken up by this Hon`ble Tribunal on 05.07.2023 and was pleased to constitute a Joint Committee comprising of DPCC and District Magistrate (North West)- Delhi, associate the applicant and representative of the concerned project proponents, verify the factual position and take appropriate remedial action against the construction work by:
 - (a) Forensic Science Laboratory,
 - (b) Metro line from Pritampura Metro Station to Haiderpur Badli Metro Station,
 - (c) Tecnia Institute of Advance Studies, and
 - (d) Gitarattan International Business School.
2. That copy of the Original Application as well as Order dated 01.09.2023 and 05.07.2023 was received by DPCC on 13.09.2023.
3. That, in compliance of the order dated 05.07.2023 passed by this Hon`ble Tribunal, joint inspection of the site was carried out on 18.10.2023 by the representative of DPCC and Tehsildar (Saraswati Vihar). During the inspection it was observed that:

②

S. No.	Name and Address of the site	Name and contact details of the person present at the site	Observations
1.	Forensic Science Laboratory, Madhuban Chowk, Bhagwan Mahaveer Marg, Sector-14, Rohini, Near Rohini Court, Delhi-110085	No authorized/responsible person was present at the site	<ul style="list-style-type: none"> • During inspection building construction work found completed. • One stationary Anti-Smog Gun (ASG) in working condition found installed. • This site is registered on DPCC dust portal as the plot area of the site is more than 500 sqm and the provisions for compliance regarding dust emissions had already been communicated to them. • As enquired from Mrs. Aishwarya (AE Civil) PWD telephonically no trees were cut down for this project.
2.	Construction of metro line from Pitampura Metro Station to Haiderpur Badli Metro Station (Contractor: KEC International Pvt.)	Sh. Mukesh Chauhan (JE) (DMRC) 9971553770	<ul style="list-style-type: none"> • During inspection shuttering of column was going on. • Construction material was found covered. • Wind breaking wall/ Metro barricade were present. • As informed by the person present at the site mobile water sprinkler sprinkles the water near the site in two shifts i.e.



			<p>morning and evening.</p> <ul style="list-style-type: none"> • Traffic movement was observed smooth near the site during inspection. • DDA park wall was found broken during inspection and no information has been provided by contacted person regarding cutting of trees for the said site.
3.	Technia Institute of Advance Studies, 3 PSP, Institutional Area, Madhuban Chowk, Bhagwan Mahaveer Marg, Sector-14, Rohini, Delhi-110085	Smt. Preeti Batra (Chief Academic Co-ordinator) 9250408934	<ul style="list-style-type: none"> • Building already completed and no construction activity found/observed at the said institute.
4.	Gitarattan International Business School, Madhuban Chowk, Outer ring road, Block-D, Sector-14, Rohini, Delhi-110085	Dr. Vikas Nath (Director) 9310382077	<ul style="list-style-type: none"> • During inspection construction work was not going on and no construction activity observed. No construction workers were present at the site. • Wind breaking wall was provided at the construction site. • Sanction under clause 336 of Delhi Municipal Corporation Act, 1957 issued by MCD was submitted by the person present during joint inspection.

Copy of the joint inspection report dated 18.10.2023 alongwith Geo-tagged & time-stamped photographs are enclosed herewith as **ANNEXURE-1(Colly)**.

[Handwritten Signature]

7

5. That out of four sites, in two sites (Forensic Science Laboratory and Technia Institute) construction was over, as reported by the joint inspection team. In one project (Gitarattan International Business School) construction work was not going on and in fourth project (Construction of metro line) construction activity were going on with all precautionary measures as laid down by Ministry of Environment and Forest. Therefore inspecting team not recommended any action against the project proponent.
6. That joint inspecting team reported that DDA park wall was found broken and no information has been provided by contacted person regarding cutting of trees for the said site.
7. It is therefore requested to this Hon'ble Tribunal that the present action taken report may kindly be taken on record.



(Satender Kumar)
Sr. Environmental Engineer

Delhi

Dated 13th ~~November~~, 2023

Joint Inspection Report in NGT matter O.A No 439/2023

As per the Hon'ble NGT order dated 01.09.2023 and 05.07.2023 in O.A No 439/2023 in the matter of "Birender Sangwan Vs. Public Works Department, Delhi & Ors" regarding construction work at Forensic Science Laboratory, Rohini, metro line from Pitampura Metro Station to Haiderpur Badli Metro Station, construction work on the sites at Technia Institute of Advance Studies and Gitarattan International Business School.

On 18.10.2023 inspection of aforementioned sites was carried out by the nominated members of Joint Committee and following are the observations:

S.No.	Name and Address of the site	Name and contact details of the person present at the site	Observations
1	Forensic Science Laboratory, Madhuban Chowk, Bhagwan Mahaveer Marg, Sector-14, Rohini, Near Rohini Court, Delhi-110085	No authorized/responsible person was present at the site 	During inspection building construction work found completed. (Annexure-1A) One stationary Anti-Smog Gun (ASG) in working condition found installed. (Annexure-1B) This site is registered on DPCC dust portal as the plot area of the site is more than 500 sqm and the provisions for compliance regarding dust emissions had already been communicated to them. (Annexure-1C) As enquired from Mrs Aishwarya (AE Civil) PWD telephonically no trees were cut down for this project.
2	Construction of metro line from Pitampura Metro Station to Haiderpur Badli Metro Station (Contractor: KEC International Pvt.)	Sh. Mukesh Chauhan (JE) (DMRC) 9971553770	During inspection shuttering of column was going on. (Annexure-2A) Construction material was found covered. (Annexure-2B) Wind breaking wall/ Metro barricade were present. (Annexure-2C) As informed by the person present at the site mobile water sprinkler sprinkles the water near the site in two shifts i.e. morning and evening. Traffic movement was observed smooth near the site during inspection. (Annexure-2D) DDA park wall was found broken during inspection (Annexure-2E) and no information has been provided by contacted person regarding cutting of trees for the said site.

3	Technia Institute of Advance Studies, 3 PSP, Institutional Area, Madhuban Chowk, Bhagwan Mahaveer Marg, Sector-14, Rohini, Delhi-110085	Smt. Preeti Batra (Chief Academic Co-ordinator) 9250408934	Building already completed and no construction activity found/observed at the said institute. (Annexure-3A)
4	Gitarattan International Business School, Madhuban Chowk, Outer ring road, Block-D, Sector-14, Rohini, Delhi-110085	Dr. Vikas Nath (Director) 9310382077	During inspection construction work was not going on and no construction activity observed. No construction workers were present at the site. Wind breaking wall was provided at the construction site. (Annexure-4A) Sanction under clause 336 of Delhi Municipal Corporation Act, 1957 issued by MCD was submitted by the person present during joint inspection. (Annexure-4B)

Inspection was carried out by:

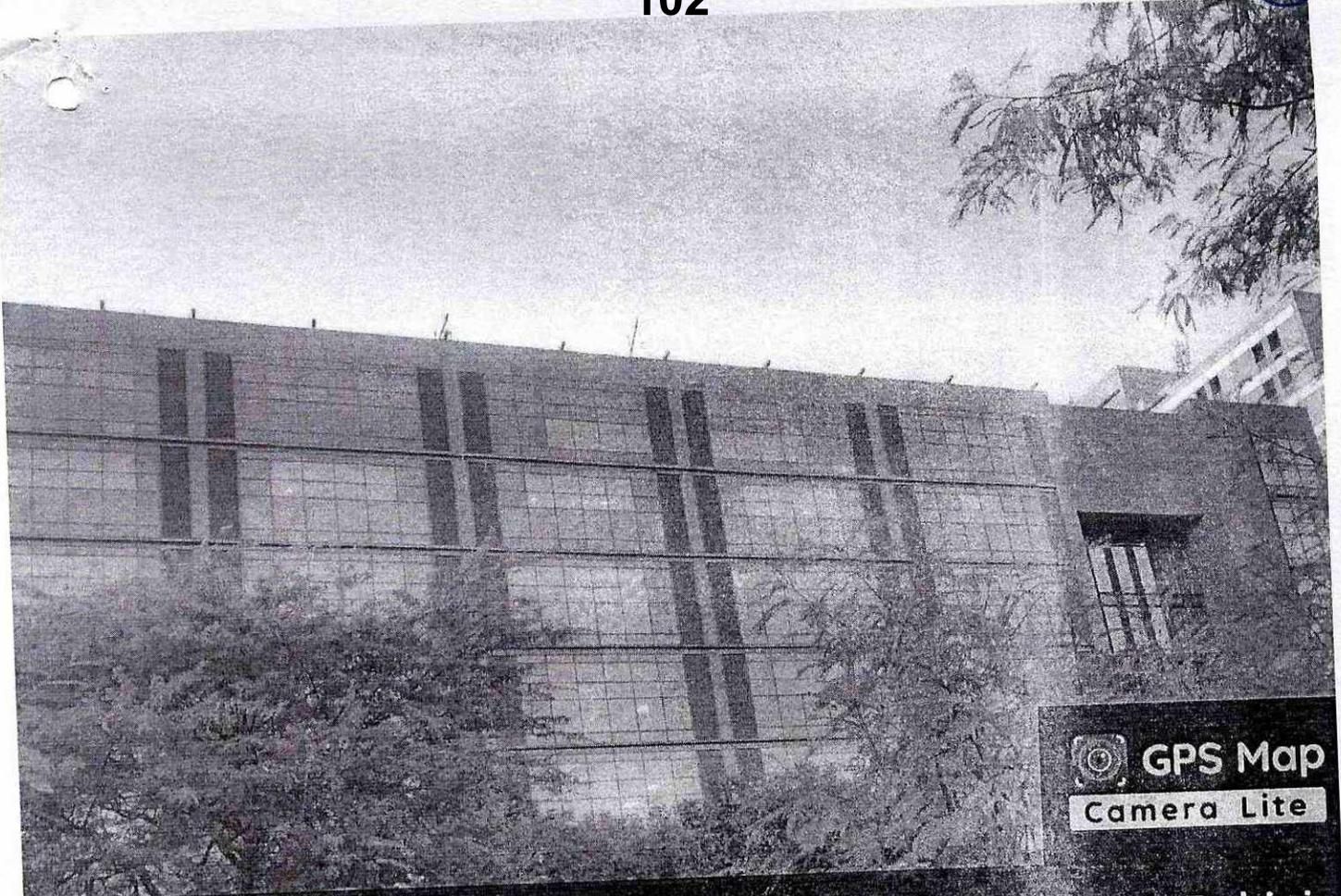
Sh Deepanshu Puri JEE, DPCC

Deepanshu Puri
18.10.23

Sh Prem Chand Tehsildar, Saraswati Vihar
on behalf of DM (NW), GNCTD

Prem Chand
10/10/23





GPS Map
Camera Lite

Madhuban Chowk, Outer Ring Rd, Block D, Sector 14, Rohini,
New Delhi, Delhi, 110085, India

Latitude

28.7053607°

Local 05:23:39 PM

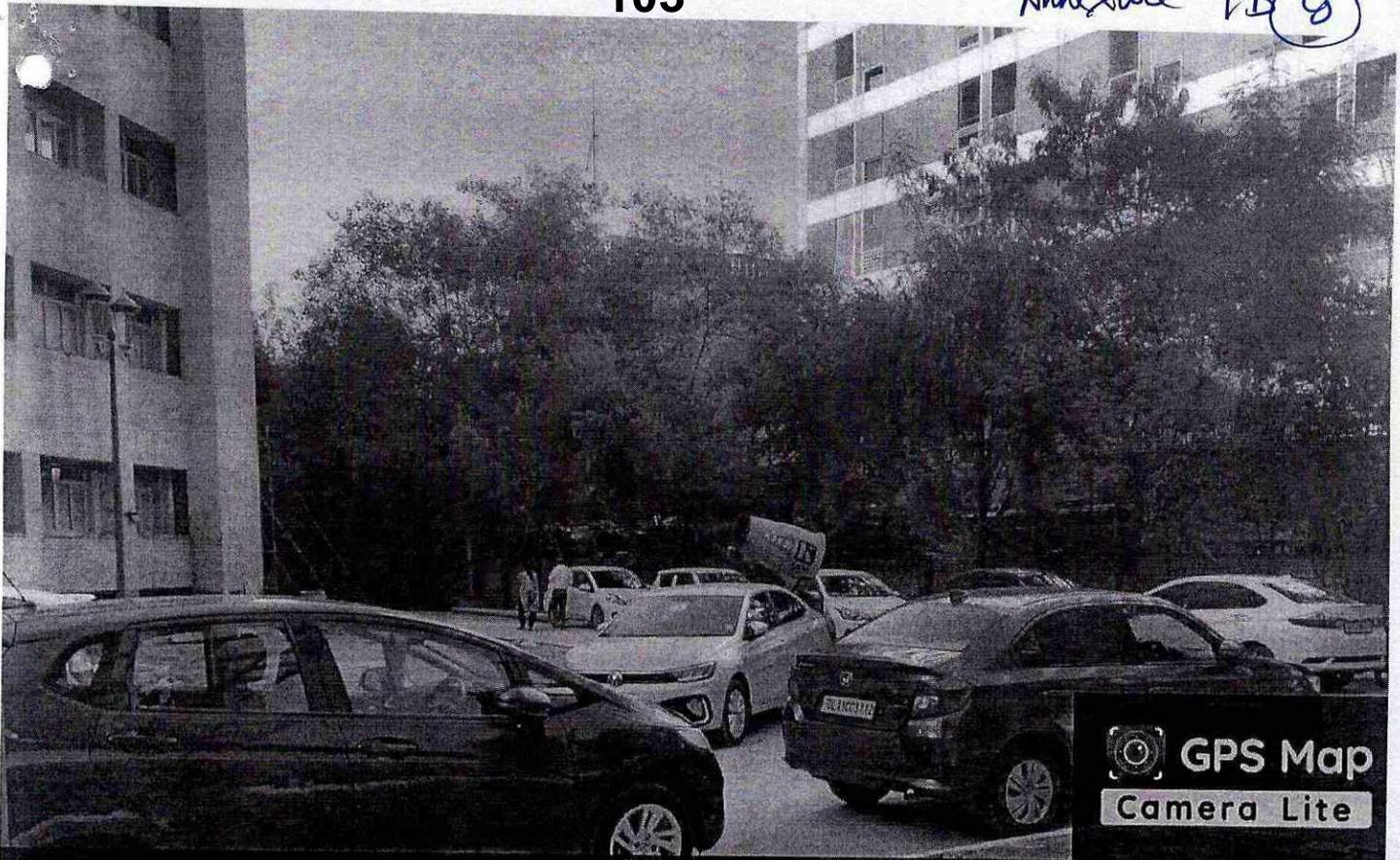
GMT 11:53:39 AM

Longitude

77.13185458°

Altitude 217 meters

Wednesday, 18.10.2023



Madhuban Chok, Bhagawan Mahavir Marg, Sector 14, Rohini,
near Rohini Court, Block D, Sector 14, Rohini, Delhi, 110085,
India

Latitude

28.7059884°

Longitude

77.1312069°

Local 03:20:43 PM

GMT 09:50:43 AM

Altitude 215 meters

Wednesday, 18.10.2023



DELHI POLLUTION CONTROL COMMITTEE
 DEPARTMENT OF ENVIRONMENT, GOVT. OF NCT OF DELHI
 5th FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-110006
 visit us at : <http://dpcc.delhigovt.nic.in>



F.No./DPCC/CMC-III/DustPortal/2023/ 1864

Dated: 30-10-23

To,

M/s Upgradation and Construction of an Additional Building in
 premises of Forensic Science Laboratory, Superintending Engineer,
 Health-II, PWD, Rohini Delhi-110086

SUB: Management of dust from Construction & Demolition Activity: Implementation of Graded Response Action Plan in Delhi, NCR – Reg..

Delhi Pollution Control Committee has developed an online mechanism through a Web Portal namely "Dust Pollution Control Self-Assessment" at <https://dustcontroldpcc.delhi.gov.in> for self-assessment by construction agencies with respect to dust pollution on their sites in pursuance of directions dated 11.06.2021 by Commission for Air Quality Management (CAQM) in National Capital Region and Adjoining Areas.

The above mentioned directions envisage to self-monitor/ self-audit their activities on the parameters mandated/ directed for compliance and to take necessary steps, if required, to improve the status of compliance. The project proponents are required to carry out self-audit / self-determination for dust control measures on the parameters provided on the Web Portal and upload a self-declaration on a fortnightly basis.

The CAQM has prescribed the targeted action plan for management of dust from C&D Projects in its policy to Curb Air Pollution in National Capital Region published in July, 2022.

The Commission for Air Quality Management in National Capital Region and Adjoining Areas vide its Direction No. 75 dated 27.07.2023 has ordered that Graded Response Action Plan (revised in July 2023) to come in to effect from 01.10.2023 and directed strict implementation of the aforesaid revised GRAP, Stage-1 of aforesaid GRAP envisages not to permit C&D activities in respect of such projects with plot size equal to or more than 500 Sqm which are not registered on the "Web Portal" of the respective state/GNCTD for remote monitoring for dust mitigation measures in accordance with the above said direction dated 11.06.2021 issued by the commission.

In view of above, you are required to ensure strict compliance of all dust measures on your project site namely **M/s Upgradation and Construction of an Additional Building in premises of Forensic Science Laboratory, Superintending Engineer, Health-II, PWD, Rohini Delhi-110086** and to undertake proper management of dust from your project and upload fortnightly self-audit attaching photographs for the compliance points failing which coercive action may be initiated by this office for violation of directions of Commission for Air Quality Management.

Please take a note that **Project In-Charge/ Person authorised for the site at dust portal shall be held personally responsible** for non-compliance observed/noted at their Construction site during remote monitoring through dust portal/ by inspection at site.

Accordingly, all the project proponents are hereby directed to conduct onsite training specifically for the workers engaged in the construction activity and distribute the steps to be taken for control of dust among the worker as per enclosed template in Hindi language. Compliance in this regard be submitted within 10 days at teamcmc3dpcc@gmail.com

Encl: As Above


 (Satender Kumar)
 CMC-III



दिल्ली प्रदूषण नियंत्रण समिति
पर्यावरण विभाग, राष्ट्रीय राजधानी क्षेत्र दिल्ली सरकार
पांचवा तल, आईएसबीटी बिल्डिंग, कश्मीरी गेट, दिल्ली-06
हमसे संपर्क करें: <http://dpcc.delhigovt.nic.in>



धूल से वायु प्रदूषण

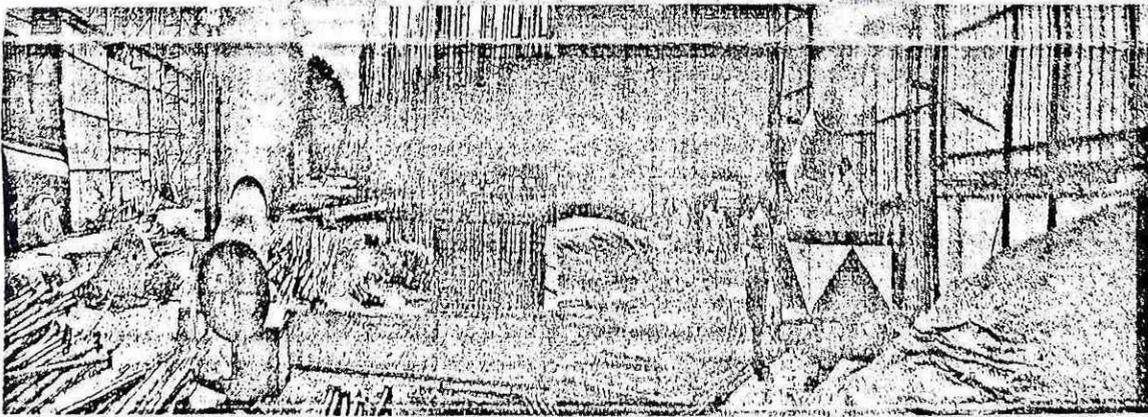
धूल से होने वाले वायु प्रदूषण की रोकथाम के लिए निर्माण स्थलों पर उठाए जाने वाले जरूरी कदम

निर्माण स्थलों पर कार्यरत सभी कर्मचारी एवं श्रमिक ध्यान दें:

1. निर्माण स्थल के चारों ओर उचित ऊंचाई की दीवारों/चादरों का लगा होना आवश्यक है जिससे कि हवा के प्रवाह से धूल बाहर न जाए।
2. एंटी स्मॉग गन प्रयोग में लाना आवश्यक है जहां पर भी 5000 वर्ग मीटर से ऊपर का कंस्ट्रक्शन एरिया है।
3. निर्माणाधीन क्षेत्र और बिल्डिंग के चारों ओर लगी हुई स्कैफोल्डिंग पर तिरपाल या ग्रीन नेट का होना आवश्यक है जिससे कि कार्य स्थल की धूल बाहर न उड़े।
4. निर्माण सामग्री या निर्माण मलबे को ले जाने वाले सभी वाहनों को साफ करना आवश्यक है और उनके पहियों को निर्माण स्थल छोड़ने से पूर्व धोया जाना चाहिए जिससे निर्माण स्थल की धूल बाहर न जाए।
5. निर्माण सामग्री और मलबा ले जाने वाले सभी वाहन पूरी तरह से ढके जाने चाहिए जिससे कि धूल वायुमंडल में न जाए।
6. निर्माण कार्य से संबंधित मलबा एवं सामग्री को सार्वजनिक सड़कों या फुटपाथों पर नहीं फेंका जाना चाहिए और उनको प्रोजेक्ट की साइट पर ही ध्यान पूर्वक स्टोर किया जाना चाहिए।
7. कोई भी ढीली मिट्टी या रेत या निर्माण सामग्री या मलबा जो कि धूल का कारण बन सके, उसे खुला नहीं छोड़ा जाना चाहिए और ग्रीन नेट या तिरपाल से ढक कर रखें।
8. निर्माण सामग्री की ग्राइंडिंग एवं कटिंग खुले स्थानों पर नहीं करनी है और पत्थर तथा मार्बल कटिंग के समय पानी के जेट का इस्तेमाल करना है।
9. धूल को दबाने के लिए कच्ची सतहों और ढीली मिट्टी वाले क्षेत्रों पर पर्याप्त रूप से पानी का छिड़काव निरंतर करना है।
10. बड़े निर्माण स्थलों (20000 वर्ग मीटर से अधिक निर्मित क्षेत्र वाले) पर या उन तक जाने के लिए वाहनों द्वारा पक्की सड़कों का इस्तेमाल किया जाना चाहिए जिससे कि धूल का उड़ना कम हो।
11. निर्माण कार्य या निर्माण को तोड़ने से उत्पन्न हुए मलबे को निर्माण स्थल पर ही उनका पुनः प्रयोग किया जाना चाहिए अथवा इसको उन्हीं पुनः प्रयोग में लाने के लिए अधिकृत स्थान पर भेजा जाना चाहिए।
12. निर्माण स्थल पर काम करने वाले कर्मचारी जो कि निर्माण सामग्री और निर्माण के मलबे की लोडिंग अनलोडिंग में कार्यरत हैं, डस्ट मास्क का प्रयोग करें।
13. निर्माण कार्य में और धूल पैदा करने वाली निर्माण सामग्री और मलबे को लाने ले जाने में शामिल श्रमिक चिकित्सा जांच और उपचार की व्यवस्था को ध्यान में रखें।
14. निर्माण स्थल पर धूल कम करने के उपायों को प्रमुखता से प्रदर्शित करना निर्माण स्थल के प्रबंधकों/इंजनों की जिम्मेवारी है। इन सभी उपायों को ध्यान से पढ़ें एवं सुनिश्चित करें।

कार्य शुरू करने से पूर्व उपरोक्त धूल रोकने के उपायों का विशेष रूप से ध्यान रखना आवश्यक है।

निर्माण स्थल पर कार्य करने वाले सभी कर्मचारी एवं श्रमिक ऊपर बताए गए सभी बिंदुओं पर व्यक्तिगत रूप से ध्यान दें जिससे कि निर्माण स्थल के इंजनों एवं प्रबंधक धूल को नियंत्रित करने के सरकार द्वारा दिए गए निर्देशों का अनपालन सुनिश्चित कर सकें।





 **GPS Map**
Camera Lite

Institutional Area, Madhuban Chowk, Bhagawan Mahavir
Marg, Sector 14, Rohini, Block D, Sector 14, Rohini, Delhi,
110085, India

Latitude

28.70550769°

Local 03:25:23 PM

GMT 09:55:23 AM

Longitude

77.13191845°

Altitude 217 meters

Wednesday, 18.10.2023



 **GPS Map**
Camera Lite

Delhi Development Authority, Bhagwan Mahavir Marg,
near District Court, Rohini, Block D, Sector 14, Rohini, Delhi,
110085, India

Latitude

28.70484983°

Local 05:17:25 PM

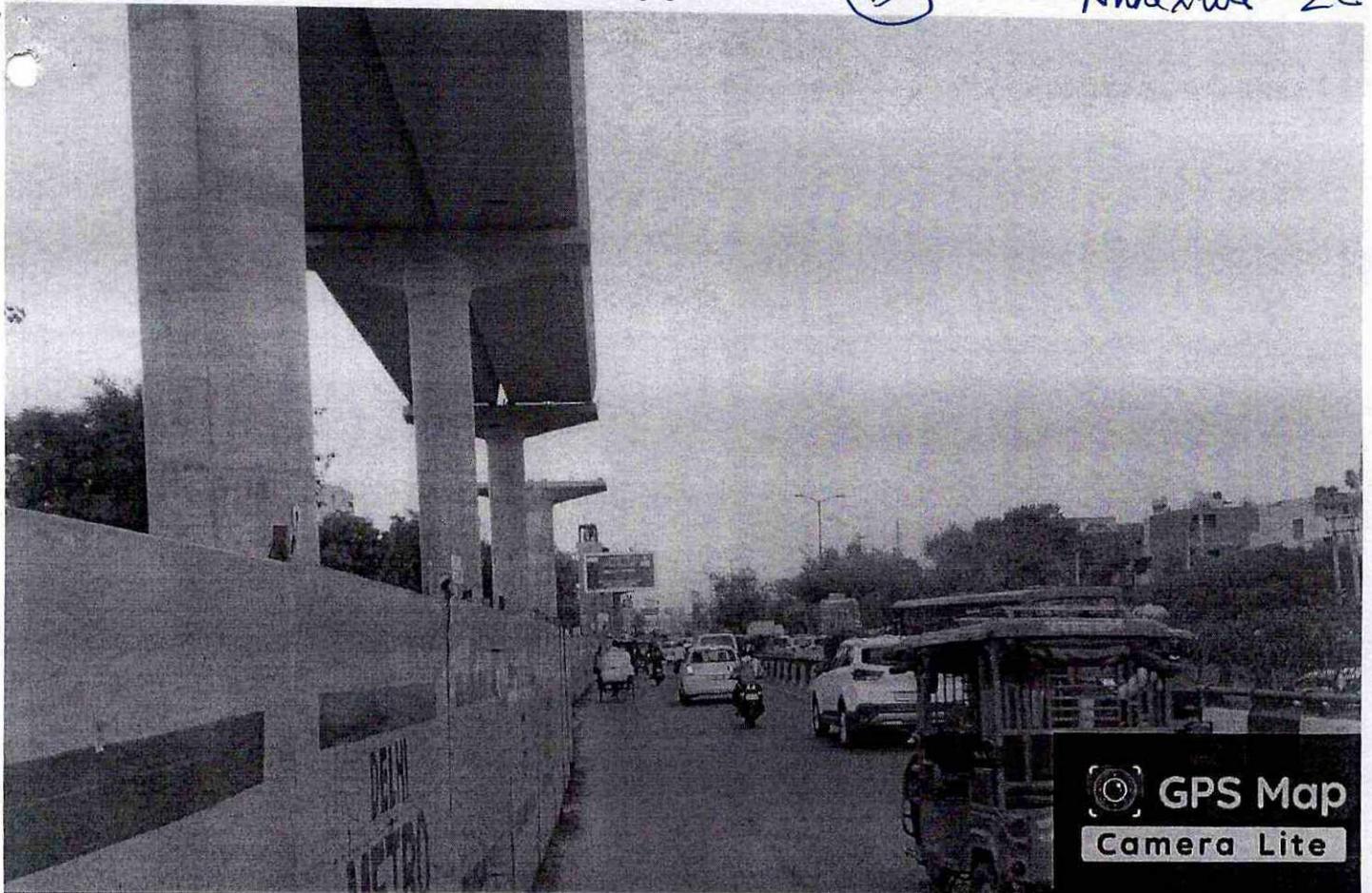
GMT 11:47:25 AM

Longitude

77.13121729°

Altitude 215 meters

Wednesday, 18.10.2023



Madhuban Chowk (Outer Ring Road), Block D, Sector 14,
Rohini, Delhi, 110085, India

Latitude

28.70560067°

Local 05:42:46 PM

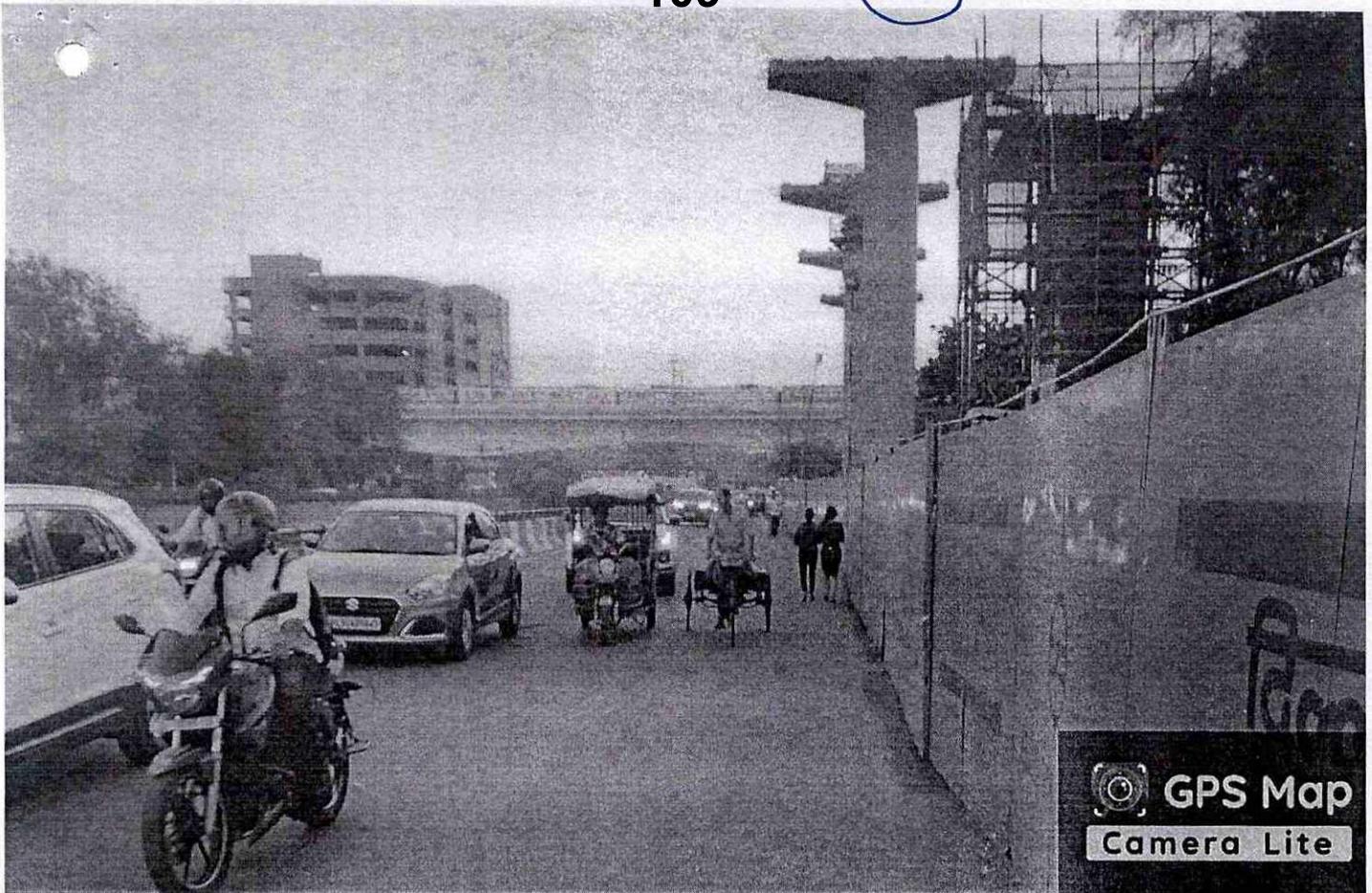
GMT 12:12:46 PM

Longitude

77.13226299°

Altitude 217 meters

Wednesday, 18.10.2023



Madhuban Chowk (Outer Ring Road), Block D, Sector 14,
Rohini, Delhi, 110085, India

Latitude

28.70560461°

Longitude

77.13226784°

Local 05:42:41 PM

GMT 12:12:41 PM

Altitude 217 meters

Wednesday, 18.10.2023



Institutional Area, Madhuban Chowk, Bhagawan Mahavir
Marg, Sector 14, Rohini, Block D, Sector 14, Rohini, Delhi,
110085, India

Latitude

28.70557975°

Local 03:24:25 PM

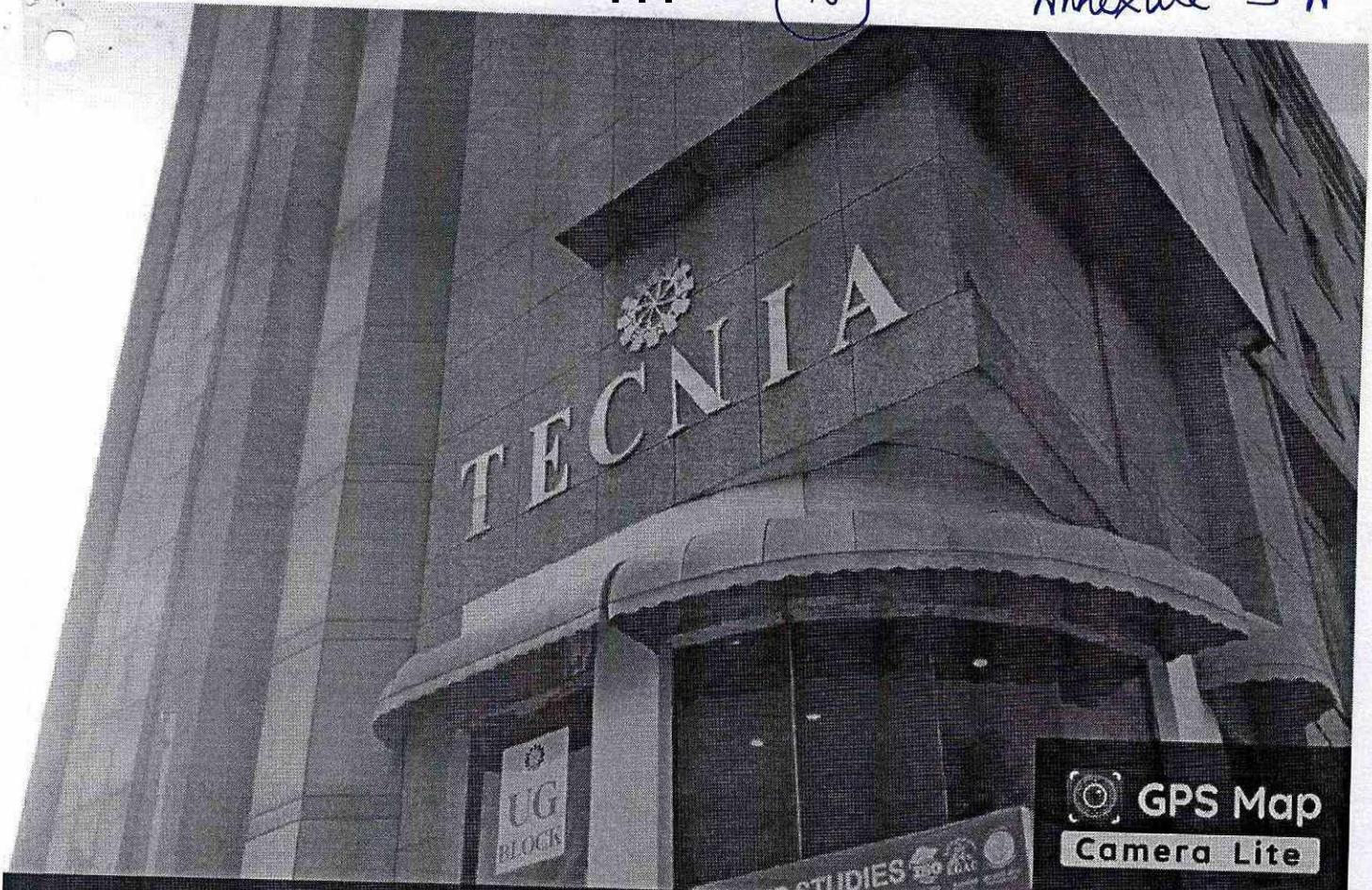
GMT 09:54:25 AM

Longitude

77.13189858°

Altitude 217 meters

Wednesday, 18.10.2023



2A, Bhagwan Mahavir Marg, Block A, Sector 14, Rohini, Delhi,
110085, India

Latitude

28.70622775°

Local 03:58:11 PM

GMT 10:28:11 AM

Longitude

77.12999769°

Altitude 215 meters

Wednesday, 18.10.2023

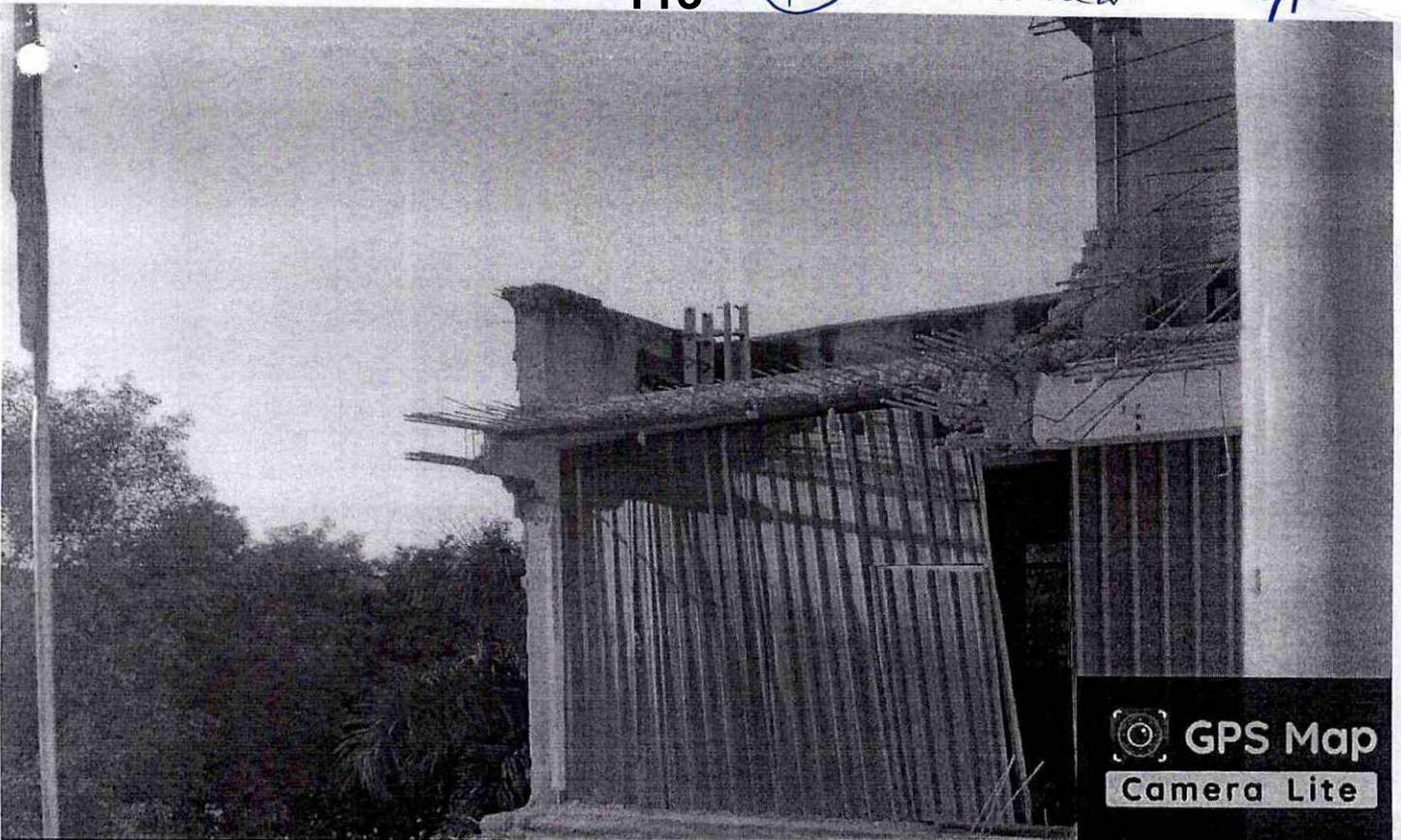


GPS Map
Camera Lite

2A, Bhagwan Mahavir Marg, Block A, Sector 14, Rohini, Delhi,
110085, India

Latitude
28.70625365°
Local 03:58:04 PM
GMT 10:28:04 AM

Longitude
77.1300179°
Altitude 218 meters
Wednesday, 18.10.2023



 **GPS Map**
Camera Lite

Saroj Super Speciality Hospital Generator Room And Water Tank, SAROJ SUPER SPECIALITY HOSPITAL, Block A, Sector 14, Rohini, Delhi, 110085, India

Latitude

28.70654445°

Local 04:52:21 PM

GMT 11:22:21 AM

Longitude

77.12908095°

Altitude 219 meters

Wednesday, 18.10.2023

(19)

FORM- B-1

(Chapter 2, Para 2.3)

GRANT OF SANCTION**NAME OF THE SANCTIONING AUTHORITY NORTH DELHI MUNICIPAL CORPORATION****Building Department (HQ) / HQ Zone**

File No. 10101811 Dated: 24/05/2022

To,

ROHINI EDUCATIONAL SOCIETY
C-1/30, PRASHANT VIHAR, SECTOR - 14, ROHINI, DELHI.
New Delhi

GRANT OF SANCTION**Sub: Sanction Under Clause 336 of Delhi Municipal Corporation Act, 1957**

Dear Sir/Madam,

With reference to your application dated **11/05/2022** for the grant of sanction to erect/re-erect/add to/alteration in the building to carry out the development specified in the said application relating to Plot no. **M. INSTITUTE**, Pocket no. _____, Block no. _____, Sector no. _____, Situated in/ at **MANAGEMENT INSTITUTE SITUATED AT PSP AREA 2A AND 2B MADHUBAN CHOWK, PHASE -I AND II, ROHINI, DELHI..** I have to state that the same has been sanctioned on **22/05/2022** by the MCD subject to the following conditions and corrections made on the plans:-

1. The plans are valid up to 23 day of month May year 2027.
2. The construction will be undertaken as per sanctioned plan only and no deviation from the bye-laws will be permitted without prior sanction. Any deviation done against the bye-laws is liable to be demolished and the supervising Architect, engaged on the job will run the risk of having his license cancelled.
3. Violation of building bye-laws will not be compounded.
4. It will be duty of the owner of the plot and the Architect preparing the plan to ensure that the sanctioned plans are as per prevalent building bye-laws. If any infringement of the bye-laws remains unnoticed the NORTH DELHI MUNICIPAL CORPORATION reserves the right to amend the plans as and when the infringement comes to its notice and NORTH DELHI MUNICIPAL CORPORATION will stand indemnified against any claim on this account.
5. The party shall not occupy or permit it to occupy the building or use permit the building or part there of affected by any such work until occupancy certificate is issued by the sanctioning Authority.
6. NORTH DELHI MUNICIPAL CORPORATION will stand indemnified and kept harmless from all proceedings in courts and before other authorities of all expenses/losses/claims which the NORTH DELHI MUNICIPAL CORPORATION may incur or become liable to pay as a result or in consequences of the sanction accorded by it to these building plans.
7. The door and window leaves shall be fixed in such a way that they shall not when open project on any street.
8. The party will convert the house into dwelling units of each floor as per the approved parameters of the project and shall use the premises only for residential purpose.
9. The building shall not be constructed within minimum mandatory distance as specified in Indian Electricity Rules

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10. The land left open on consequences of their enforcement of the set back rule shall form part of the public street.
11. The thickness of outer walls will be maintained at least 0.23 mt. (9").
12. The basic levels should be got ascertained from the concerned at the site of the construction.
13. The owner will display boards of minimum size of 3 ft. X 4ft. indicating the following
- i. Plot No. and location
.....
 - ii. Name of lessee/owner
.....
 - iii. Use of the property as per lease deed
.....
 - iv. Date of sanction of Building Plan with No.
.....
 - v. Sanction valid up to
.....
 - vi. Use of different floors and areas sanctioned
.....
 - vii. Name of the Architect & his address
.....
 - viii. Name of the contractor and his address
.....
14. The provision of the display board on the construction site is a mandatory requirement and non-compliance of the same will invite a penalty of Rs. 5000/-.
15. It will be ensured that the construction / demolition work shall be carried out in such a manner that no disturbance/nuisance is caused to residents of the neighborhood.
16. It will be ensured by the owner and the Architect that during the construction the building plans sanctioned shall satisfy all the Environmental Conditions for Buildings and Constructions of Chapter 3, Annexure XIV of these Bye laws and as amended from time to time or any specific orders issued by the Govt.
17. Intimation of Completion of work up to Plinth Level, Plinth Level inspection and the issue of Plinth level Inspection shall be done as per procedures laid down in the Chapter 2 of these bye-laws
18. The building shall be constructed strictly in accordance with the sanction plan as well as in accordance with the certificate submitted jointly by the owner/Architect/Structural Engineer for safety requirement as stipulated in Chapter 9 of these Building Bye-Laws, and the structural Design including safety from any natural hazards duly incorporated in the design of the building as per the Government Of India Notification issued time to time and Annexure VII of these Bye Laws:
19. The mulba during the construction will be removed on weekly basis. If the same is not done, in that case the local body shall remove the mulba and the cost shall be borne by the owner of the plot.

means of erecting a screen wall not less than 8 ft. in height from ground level which is to be painted to avoid unpleasant look from the road side. In addition to this a net or some other protective material shall be hoisted at the facades or the building to ensure that any falling material remains within the protected area.

21. Noise related activities will not be taken up for construction at night after 10.00 PM.
- 22 (i) Every builder or owner shall put tarpaulin on scaffolding around the area of construction and the building. No person including builder, owner can be permitted to store any construction material particularly sand on any part of the street, roads in any colony.
- (ii) The construction material of any kind that is stored in the site will be fully covered in all respects so that it does not disperse in the air in any form.
- (iii) The construction material and debris shall be carried in the trucks or other vehicles which are fully covered and protected so as to ensure that the construction debris or the construction material does not get dispersed into the air or atmosphere, in any form whatsoever.
- (iv) The dust emissions from the construction site should be completely controlled and all precautions taken in that behalf.
- (v) The vehicles carrying construction material and construction debris of any kind should be cleared before it is permitted to ply on the road after unloading of such material.
- (vi) Every worker working on the construction site and involved in loading, unloading and carriage of construction material and construction debris shall be provided with mask to prevent inhalation of dust particles.
- (vii) Every owner and or builder shall be under obligation to provide all medical help, investigation and treatment to the workers involved in the construction of building and carry of construction material and construction debris relating to dust emission.
- (viii) It shall be the responsibility of every builder to transport construction material and debris waste to construction site, dumping site or any other place in accordance with rules and in terms of this order.
- (ix) All to take appropriate measures and to ensure that the terms and conditions of the earlier order and these orders should strictly comply with by fixing sprinklers, creations of green air barriers.
- (x) Compulsory use of wet jet in grinding and stone cutting.
- (xi) Wind breaking walls around construction site.
- (xii) All efforts to be made to increase the tree cover area by planting large number of trees of various species depending upon the quality content of soil and other natural attendant circumstances.
- (xiii) All the builders who are building commercial, residential complexes which are covered under the EIA Notification of 2006 shall provide green belt around the building that they construct.
23. The sanctioning authority approves Architectural Drawings/Development Control norms with respect to the Building Bye Laws and Master Plan provisions only. The technical drawings/documents submitted by the owner/consultant/Architect/Engineer/Structural Engineer/Landscape Architect /Urban Designer/Engineer for Utility Services are considered as part of the records/information supporting the building permit only. The responsibility of the correctness of information/application of technical provisions fully vests with the owner/consultant/Architect/Engineer/Structural Engineer/Landscape Architect /Urban Designer/Engineer for Utility Services and shall be liable as per laws.
24. No puncture, perforation, cutting, chiseling, trimming of any kind for any purpose are permitted in the structural members (beams / columns) submitted by the structural engineer as structural drawing for building permit in accordance with the relevant structural codes.
25. The sanction will be void ab initio if any material fact has been suppressed or mis-represented or if auxiliary conditions mentioned above are not complied.

Plot No. M. INSTITUTE Pkt No.

Situated in/at. MANAGEMENT INSTITUTE SITUATED AT PSP AREA 2A AND 2B MADHUBAN CHOWK, PHASE - I AND II, ROHINI, DELHI.
Delhi.

Note: - Given below is the Remark provided by concern sanctioning authority:-

"The revised bldg. Plans (Applied vide ID-10101811 dated 11.05.22) for proposed addition/ alteration in the existing educational building has been approved by the competent authority under EODB on the basis of SBP vide file no. 6310/B/HQ/2010, regularization of building by competent authority vide order dt 16/1/17 after depositing the compounding charges, clarification of DDA and Town planning department during regularization (Addition/Alteration building plan sanctioned vide ID-10090455 released on 27.08.21), NOC/ approval of DFS, DUAC and documents/ plans/ details/undertakings etc. submitted by architect/owner. As per circulars and guidelines issued by SDMC, the onus for submission of requisite certificates/ documents, etc. as required under UBBL/MPD-2021/DMC Act-1957 relevant regulations as well as drawings or corrected/modified drawings through the online system with their appropriate correctness/ genuineness and preparation of Plans as per prevailing Bye-Laws, shall lie with the owner and architect. Since there is no provision of site inspection during the process of sanction as per EODB and UBBL as such existing site status/ Construction has been relied upon the applicant and architect. In case any misrepresentation/discrepancy in respect of the provision of MPD, UBBL, Other zoning regulations, and statutory requirement are observed at any stage, the sanction shall be deemed revoked and action shall be taken against the owner/architect/engineer/structural engineer as per DMC Act/ Law. The compounding charges as calculated by applicant and the architect has been relied upon. However, in case of any discrepancy/ shortcomings if noticed, at any stage in future the action shall be taken as per provisions of law. The earlier building plan sanctioned vide ID-10090455 released on 27.08.21 shall become null and void.

It shall be ensured that provisions of all requisite fire and life safety measures as per guidelines of approval of DFS/norms of DFS as per UBBL2016 & National Building Code of India Part-IV shall be complied in letter and spirit. All the relevant norms/ guidelines of the DUAC department are to be adhered strictly. It shall be onus on the part of applicant to pay the difference in charges, if any, if pointed out at any stage in future to North DMC.

It is the onus on the part of owner/applicant to get their property/plot registered on the web portal of DPCC at least 48 hours before the actual start of work and to take further follow up action in accordance with the guidelines of DPCC.

The Architect and owner shall be sole responsible for adhering to the provisions of UBBL 2016 in toto i/c the condition of obtaining OCC from North DMC before occupying the building erected in pursuance to said sanction. This sanction granted under EODB shall not be construed to authorize any person to do anything in contravention or against the terms of lease/ title of the land/provisions of UBBL and MPD/ relevant regulations/ ordinance etc

Encl: One set on sanctioned plan

Yours Faithfully

Assistant Engineer (Building)

HQ /HQ Zone(digital signature)

For Commissioner NORTH DMC

Copy to: (1) E.E. (Bldg.)Rohini Zone

(2) AA & C (HQ/HQ Zone)

Signature Not Verified

Digitally signed by ARVIND
CHOUDHARY

Date: 2022.05.24 15:24:32 IST